

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-740/92  
MP-1198/93

13

23 December 1993

Hon'ble Shri BS HEGDE, Member(J)

Hon'ble Shri PT THIRUVENGADAM, Member(A)

Smt Moorly Devi wd/O Late Chundi Lal  
r/o Vill, Gekalgarh(Rewar)  
Distt. Mohindergarh(Haryana)

.....Applicant

By Advocate: Shri VP Sharma  
Versus

1. Union of India Through the General Manager  
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Bikaner
3. The Loco Foreman  
Northern Railway, Rewari(Haryana)

.....Respondents

By Advocate Shri Rajesh

O R A L ORDER

Hon'ble Shri BS HEGDE, Member(J)

Hon'ble Shri PT Thiruvengadam, Member(A)

During the course of hearing it is admitted that the applicant is a PF optee. The learned counsel for the applicant states that if Ex-gratia payment is given to his client he is ready to withdraw the OA for which the the learned counsel for the Respondent readily agreed. Accordingly, the Respondent is directed to pay the ex-gratia pension within two months on receipt of this order. OA and MA is disposed of at no costs.

P.J. L

(PT THIRUVENGADAM)  
Member(A)

(BS HEGDE)  
Member(J)